

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.103

New Rest.A-67/2022

In

IB-1089(ND)/2019

IN THE MATTER OF:

M/s. IDL Explosives Ltd.

Vs.

M/s. Panam Coal Mines Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Adv Amit Kumar for Ms. Daisy Hannah, Adv.
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.10.2022.**


(Madhu Narula)

Court Officer (Court III)